Post Offer Public Announcement

For the attention of the Shareholders of **INNOVA HEALTH SYSTEM LIMITED**

Registered Office: 1005, Deccan Towers, Basheerbagh, Hyderabad 500 029

This Public Announcement ("Announcement") is being issued by **M/s.CIL Securities Limited** on behalf of **Mr PVRRLN Prasad & Mr Koteshwara Rao** (herein after referred to as **Acquirers**). On 09th September 2006 the Acquirers made Public Announcement ("PA") and on 30th November 2006 and 13th December 2006 made Corrigendum Public Announcements in compliance with and pursuant to Regulation 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations,1997 (the" Regulations"), to acquire upto 10,11,180 Equity Shares of Rs.10/- each of **Innova Health System Limited**, at a price of Rs.6.00/- per fully paid equity share being 20% of the subscribed capital of the company (the" Offer"). The terms used but not defined in this Announcement shall have same meaning assigned to them as in PA. The summary of the offer response is as follows:

1. Name of the Target Company : INNOVA HEALTH SYSTEM LIMITED
2. Name of Acquirer(s) : MR PVRRLN PRASAD & MR KOTESHWARA RAO
3. Name of Manager to the offer : CIL SECURITIES LIMITED
4. Name of the Registrar to the offer, if any : CIL SECURITIES LIMITED
5. Offer Details
   - a. Date of opening of the offer : Wednesday, 13th December 2006
   - b. Date of closure of the offer : Monday, 1st January 2007
6. Details of the acquisition

S. No.	Item	Proposed in the Offer document	Actuals
1	Offer price	Rs. 6.00/- per Fully paid up equity share	Rs. 6.00/- per Fully paid up equity share
2	Share holding of acquirers (No & %) before MOU/P.A.	NIL	NIL
3	Shares acquired by way of MOU or market purchases (No & %)	13,90,000 (27.49%)	13,90,000 (27.49%)
4	Shares acquired in the open offer (No & %)	10,11,180 (20%)	15,000 (0.30%)
5	Size of the open offer (No of shares multiplied by offer price per share)	Rs. 60,67,080/-	Rs 90,000/-
6	Shares acquired after P.A but before 7 working days prior to closure date, if any. (No & %) 6.1 Price of the shares acquired 6.2 No of shares acquired 6.3 % of shares acquired	NIL	NIL
7	Post offer share holding of acquirer (No & %) (2+3+4+6)	24,01,180 (47.49%)	14,05,000 (27.79%)
8	Pre & Post offer share holding of Public (No & %)	Pre offer / Post offer	Pre offer / Post offer
	Note : % of Shareholding has been calculated taking into account subscribed capital	36,65,900 (72.51%) / 26,54,720 (52.51%)	36,65,900 (72.51%) / 36,50,900 (72.21%)

7. Status of the escrow account, whether released or not.
   The balance amount will be transferred to the acquirers.
8. Payment of interest, if any, to the shareholders along with the details thereof. NIL
9. Status of investor complaints received, if any. NIL

A copy of this Announcement can be downloaded from SEBI website at www.sebi.gov.in.

The Acquirers accept full responsibility, jointly and severally, for the information contained in this Announcement.

ISSUED BY: MANAGERS & REGISTRARS TO THE OFFER

CIL SECURITIES LTD.,

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Email: advisors@cilsecurities.com. Contact Person: Mr. B.M. Maheshwari, President

Place: Hyderabad
Date : 17 -01-2007